## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:420 ANSWERED ON:07.07.2009 STATUTORY DEVELOPMENT BOARD FOR KONKAN Sule Supriya

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any request from the Government of Maharashtra for a separate Statutory Development Board for Konkan; and
- (b) if so, the details thereof and the time by which the separate Statutory Development Board for Konkan is likely to be established?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) & (b): Government has received a Resolution passed on 20th February, 2005 by both the Houses of Maharashtra State Legislature recommending the establishment of a separate Development Board for Konkan region of the State. The Planning Commission, who were consulted in the matter in February 2006, are of the view (May 2006) that backwardness by itself is not a reason for constitutional amendment for establishing a separate Development Board for Konkan region as there are other instruments available to the Centre and State Governments to gear up their developmental machinery. The matter was referred back to Planning Commission in 2007 for re-examination in view of the persisting demand of Government of Maharashtra. However, they reiterated their earlier view. No definite time-frame can be specified in this regard.